(b) out of these purchases how much were made-

- (i) through the Government Stationerv Office, and
- (ii) from private suppliers— in each year since 1951?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI): (a) and (b). Information is being collected and will be laid on the Table of the House as soon as possible.

LEVY OF DUTY ON OIL PRODUCE* IN MILLS

- *385. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the All-India Khadi and Village Iudus-tries Board have suggested that Government should levy a duty of Rs. 1-4 per maund on oil produced in mills and the amount so collected should be utilised for the development of ghani oil industry; and
- (b) if so, what action Government have taken in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Yes, Sir. Such a suggestion has been made.

(b) The suggestion is being considered by the appropriate Ministries.

विस्थापित व्यक्तियों के पूनवीस के लिए ऋण

*३८६ श्री के अगरायणप्पा : क्या पुनवंस मंत्री यह बनाने की कृपा करेंगे कि हैदराबाद राज्य में पुलिस कार्रवाई के बाद केन्द्रीय सरकार ने राज्य के विस्थापित व्यक्तियों के पुनर्वास के लिए पांच लाख (पंया स्वीकार किया वा ?

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*386. SHRI K. NARAYANAPPA: Will the Minister for REHABILITATION be pleased to state whether after the police action in Hyderabad, the Central Government sanctioned a sum of five lakhs of rupees for the rehabilitation of the displaced persons in that State?]

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): Yes.

INDUSTRIAL LABOUR HOUSING SCHEMES IN ANDHRA STATE

- *387. SHRI K. SURYANARAYANA: Will the" Minister for WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) the number of places in the State of Andhra where Government have sanctioned Housing Schemes for industrial labour,
- (b) how much money has been sanctioned by Government for the purpose; and
- (c) the stage at which the work on these schemes is at present?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a), (b) and (c). A statement, giving the required information, is laid on the Table of the House. [See Appendix VII, An-nexure No. 180.]

EXPORT QUOTA OF GROUNDNUT OIL

- *388. SHRI PRASADARAO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government have received any representation for fixing with immediate effect the export quota for ground-nut oil;
- (b) if so, what action Government have taken in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Yes,

tEnglish translation.

(b) Government do not propose to consider the permitting of export of groundnut oil until the prices stabilise themselves at lower levels than those ruling at present. Government do not look upon with favour the small increases that have taken place in oil prices as a result of the announcement of an export quota for hand-picked groundnuts.

IMPORT OF WOOLLEN ARTICLES

- -339. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether India is importir.c articles like English woollen dress crepe, ladies' Swiss floral rayon knic kers, briefs and slips and cardigan jackets made by Blank of Scotland and English poplin shirts, as reported in the *Earijan* of 20lh February 1954; and
- (b) if so, the value of such articles imported in the year 1952-53?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (b). Import of woollen piece-goods, woollen hosiery, woollen knitted apparel, socks and stockings is permitted. But Government cannot vouchsafe for the correctness of what appears in journals either in regard to costs or in regard to any other details. The items are not listed separately in the sea-borne trade statistics and consequently no information in regard to value of imports in 1952-53 is available. The imports of all types of apparel including uniforms and accoutrements in 1952-53 was about 24 lakhs.

DISPLACED HARIJANS REHABILITATION BOARD

- 331. SHRI M. VALIULLA: Will the Minister for REHABILITATION be pleased to state:
- (a) whether there is a separate Board called the Displaced Harijans Rehabilitation Board to assist in the rehabilitation of displaced Harijans;

(b) if so, who are the present members of the Board and who were the members when the Board wa_s set up;

to Questions

- (c) how many displaced persons have been benefited on account of the assistance rendered by this Board and to what extent;
- (d) whether there has been placed *any* money at the disposal of this Board to help the displaced Harijans; and
- (e) whether the assistance from this Board is in addition to the help given by Government generally to all displaced persons?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): (a) There was such a Board which ceased to exist from 1st March 1954

- (b) A statement is enclosed. [See Appendix VII, Annexure No. 181.]
- (c) About 51,000 displaced families. The extent of assistance given is shown in the enclosed statement. [See Appendix VII, Annexure No. 181.]
 - (d) Yes.
 - (e) Yes.

APPOINTMENT OF A CONSULATE AT BARCELONA

332. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state whether an Indian Consulte has been established at Barcelona in Spain?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWA-HARLAL NEHRU): No. The matter is under consideration.

LOANS FOR COMMUNITY PROJECTS

- 333. SHRI P. C. BHANJ DEO: Will the Minister for PLANNING be pleased state:
- (a) the average rate of interest charged on loans given by Government to different States for Community Development Projects in each